

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**TUESDAY ,THE TWENTY SEVENTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE B.VIJAYSEN REDDY**

CONTEMPT CASE NO: 1073 OF 2021

Petition under Sections 10 to 12 of Contempt of Courts Act 1971 to summon the respondents herein before this Honble Court and to punish them for wilfully and deliberately flouting the orders passed in W.A.No. 938 of 2019 and batch dt. 8/3/2021.

Between:

Smt. Mangilipalli Bhargavi, D/o Ramulu, aged about 35 years, R/o H.No. 9105/15, Sai Maruthi Nagar Colony, Boduppall village, Ghatkesar Mandal, R.R.District.

...Petitioner/Appellant No.23.

AND

1. Sri Rahul Bojja, I.A.S., Principal Secretary Social Welfare Department, State of Telangana Secretariat, Hyderabad.
2. Dr.R.S. Praveen Kumar, IPS, O/o the Secretary Telangana Social Welfare Residential Education Institutions society,D.S.S.Bhavan, Masab Tank, Hyderabad.
3. Dr. B.Janardhan Reddy, IAS, Chairman, Telangana State Public Service Commission, Prathibha Bhavan, M.J.Road Nampally, Hyderabad-500 001.

...Respondents/Respondents Nos. 6, 7 and 8

Counsel for the Petitioner SRI B NACHIKETH

Counsel for the Respondents: 1 & 2: GP for Services-II

Counsel for the Respondent No.3: Sri Bala Kishan Rao,

The Court made the following Order:

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE B. VIJAYSEN REDDY

CONTEMPT CASE No. 1073 OF 2021

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. B. Nachiketh, learned counsel for the petitioner, seeks to withdraw the contempt case on the ground that the direction contained in order dated 08.03.2021 passed in W.A.No.938 of 2019 has been complied with.

In view of the aforesaid submission, the petitioner is permitted to withdraw the contempt case.

Accordingly, the contempt case is dismissed as withdrawn.

Miscellaneous petitions, pending if any, stand closed. There shall be no order as to costs.

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SD/-K.SAILESHI
DEPUTY REGISTRAR

SECTION OFFICER

To,

1. Two CCs to the G.P. for Services-II, High Court for the State of Telangana at Hyderabad[OUT]
 2. One CC to Sri B. Nachiketh, Advocate [OPUC]
 3. One CC to Sri Bala Kishan Rao, Advocate [OPUC]
 4. Two CD Copies
- JGK/plp

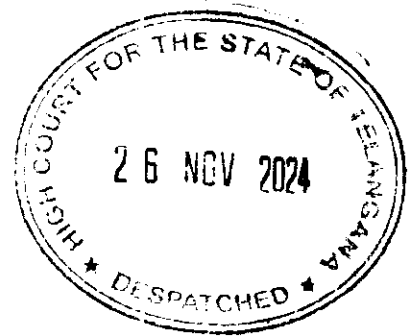
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HIGH COURT

DATED:27/08/2024

ORDER

CC.No.1073 of 2021



CONTEMPT CASE DISMISSED AS WITHDRAWN

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